

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

OA No.1792/2018  
MA No. 1984/2018

New Delhi this the 8<sup>th</sup> day of May, 2018

**Hon'ble Mr. K.N. Shrivastava, Member (A)**

Smt. Chander Kali, Aged-55 years,  
w/o Late Shri Ram Jiyavan,  
R/o Q. No. E-29F, Railway South Colony,  
Linepar, Muradabad (UP)

-Applicant

(By Advocate: Shri Yogesh Sharma)

**Versus**

1. Union of India  
Through the General Manager,  
Northern Railway, Baroda House,  
New Delhi.
2. The General Manager (P),  
Northern Railway,  
Baroda House, New Delhi.
3. The Divisional Railway Manager,  
Northern Railway, Muradabad Division,  
Muradabad.

-Respondents

**ORDER (Oral)**

The applicant's husband late Shri Ram Jiyavan was working as a Gangman in the respondents' Railway department. He was posted under Respondent No.3. On 24.01.2016, while he was on duty, he met with a train accident and died. The applicant's grievance is that in terms of RBE No. 285/99 dated 05.11.1999 and DoP&T OM dated 11.09.1999

(Annexure A-3), she is entitled for receiving an ex-gratia amount of Rs.10 Lakhs, which has not been paid to her by the respondents. In this connection, she has sent a Legal Notice dated 14.03.2018 (Annexure A-1) to Respondents No. 2 & 3.

2. Learned counsel for the applicant submits that the applicant, at this stage, would be satisfied if a time bound direction is given to the Respondent No.2 to take a decision in regard to the Legal Notice dated 14.03.2018.

3. Having regard to the submissions made and without going into the merits of the case, this OA is disposed of with a direction to Respondent No.2 to take necessary action in regard to Annexure A-1 Legal Notice and communicate the same to the applicant by passing a reasoned and speaking order. This shall be done within a period of two months from the date of receipt of a certified copy of this order.

4. The applicant shall have liberty to take appropriate remedy as available to her in accordance with law in case she is aggrieved by the orders passed by Respondent No.2. No costs.

***(K.N. Shrivastava)***  
***Member (A)***

cc.